

**ADDITIONAL DUTIES OF EXCISE
(GOODS OF SPECIAL IMPORTANCE)
AMENDMENT BILL***

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Pranab Kumar Mukherjee, I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

MR. DEPUTY SPEAKER : The question is

“That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce** the Bill.

14.07 hrs.

UNION DUTIES OF EXCISE (ELECTRICITY) DISTRIBUTION (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Pranab Kumar Mukherjee, I beg to move for leave to introduce a Bill to amend the Union Duties of Excise (Electricity) Distribution Act, 1980.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to amend the Union Duties of Excise to (Electricity) Distribution Act, 1980.”

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce** the Bill.

14.08 hrs.

ESTATE DUTY (DISTRIBUTION) AMENDMENT BILL.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANAR-

DHANA POOJARY) : On behalf of Shri Pranab Kumar Mukherjee, I beg to move for leave to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962.”

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce** the Bill.

14.09 hrs.

MATTERS UNDER RULE 377

(i) Need to relax the ban for hilly areas in regard to creation of new posts and filling up of vacant posts.

PROF NARAIN CHAND PARASHAR (Hamirpur) : The imposition of total ban on the creation of new posts or filling up of the vacant posts by the Government of India has resulted in a serious set back to the provision of various developmental facilities like opening of new post offices/upgradation of BPOs/EDSOs to the status of Departmental 1 sub-offices and the provision of telecom facilities even in cases where the State Government/local public offer to pay the loss. The situation is extremely depressing in hilly areas like Himachal Pradesh, Jammu & Kashmir, UP Hill areas and North Eastern Hill States, which were exempted earlier from the imposition of this ban, since it takes a longer time to provide such facilities in such areas and the cost is also higher. So I request the Ministry of Finance to relax the ban and exempt the hilly areas from its operation, at least with regard to the provision of developmental facilities.

(ii) Non-availability of postal articles in certain rural post offices in Bihar.

श्रीमती कृष्णा साहौ (बेगूसगाय) : उपाध्यक्ष महोदय, नियम 377 के अधीन निम्नलिखित विषय की ओर मैं सरकार का ध्यान आकर्षित करना चाहती हूँ।

* Published in Gazette of India Extra-ordinary, Part II, Section 2, dated 30-4-1984.

** Introduced with the recommendation of the President.